

**PRESS RELEASE**



**RESERVE BANK OF INDIA**

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**Reserve Bank Cancels Certificate of Registration of  
SCL Finance Limited**

The Reserve Bank of India has on March 13, 2007 cancelled the certificate of registration granted to SCL Finance Limited having its registered office at G-2, Concorde Apartments, 6-3-658, Somajiguda, Hyderabad – 500082 for carrying on the business of a non-banking financial institution as the company has opted to exit from the business of a non-banking financial institution. Following cancellation of registration certificate, SCL Finance Limited, cannot transact the business of a non-banking financial institution.

Under powers conferred by Section 45-IA (6) of the Reserve Bank of India Act, 1934, the Reserve Bank can cancel the registration certificate of non-banking financial company. The business of a non-banking financial institution is defined in clause (a) of Section 45-I of the Reserve Bank of India Act, 1934.

**Ajit Prasad**  
Manager

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